NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 116 of 2020

IN THE MATTER OF:

Nurani Subramanian Suryanarayanan
Liquidator for M/s. Care IT Solutions Pvt. Ltd. ...Appellant
Versus
Employees State Insurance Corporation,
Rep. by its Regional Director & Ors. ...Respondents
Present:
For Appellant: Mr. Rishabh Tripathi, Advocate.

O R D E R

24.01.2020 The questions arise for consideration in this Appeal are:-

I. Whether the claim of Employees State Insurance Corporation can be construed liquidation assets under Section 36 (4) of the 'Insolvency and Bankruptcy Code, 2016'? and

II. Whether the amount, in question, was deducted from the salary of the employees towards health insurance or not?

Learned counsel for the Appellant is directed to file additional affidavit by 31st January, 2020.

Post the case 'For Admission (Fresh Cases)' on **3rd February, 2020.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

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